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The Assam Gazette

जमाधाबन

EXTRAORDINARY

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GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT LEGISLATIVE BRANCH

NOTIFICATION

The 28th April, 1989

No. LGL. 108/83/196.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT No. VII of 1989

(Received the assent of the Governor on 27th April, 1989)

THE GAUHATI MUNICIPAL CORPORATION (AMENDMENT) ACT, 1989

An

Act

further to amend the Gauhati Municipal Corporation Act. 1969 (Assam Act I of 1973).

Preamble. Whereas it is expedient further to amend the Gauhati Municipal Corporation Act, 1969, here-inafter called the principal Act, in the manner hereinafter appearing.

It is hereby enacted in the Fortieth Year of the Republic of India, as follows:—

Short title, 1. (i) This Act may be called the Gauhati Municiextent and commencement.

1. (i) This Act may be called the Gauhati Municipal Corporation (Amendment) Act, 1989.

- (ii) It shall have the like extent as the principal Act.
- (iii) It shall be deemed to have come into force on the twentyeighth day of April, 1989.

Amendment 2. In the principal Act, in Section 425, for the words, "six years and six months" appearing at the end of the second proviso to subsection (1), the words, "eight years" shall be substituted.

A. RAHMAN,
Secretary to the Govt. of Assam,
Legislative Department.

GUWAHATI,—Printed and Published by the Dy. Director (P), Directorate of Ptg. and Sty., Amar, Gawahad—21 (Ex-Gazette) No. 113-1,178-500-28 4-1989.